

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.63/1029/2019**

**Date of decision: 30.9.2019**

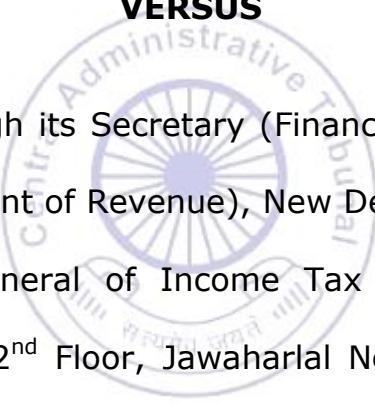
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A).**

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Shri Rajender Singh Chauhan, age 52 years, S/o Sh. Bhagat Ram Chauhan, resident of Village Fagi Badog, PO Jaber, Tehsil Arki, Distt. Solan, HP, presently working as Sr. Pvt. Secretary to CCIT, Shimla-171001. Group B.

**... APPLICANT**

**VERSUS**



1. Union of India through its Secretary (Finance) Govt. of India, Ministry of Finance (Department of Revenue), New Delhi.
2. The Pr. Director General of Income Tax , Directorate General of Income Tax (HRD), 2<sup>nd</sup> Floor, Jawaharlal Nehru Stadium, New Delhi-110003.
3. The Chief Commissioner of Income Tax, Railway Board Building, Shimla-171003.
4. The Pr. Chief Controller of Accounts, Central Board of Direct Taxes, New Delhi-110001.
5. The Zonal Accounts Officer, CBDT, Room No.201-202, Income Tax Guest House, Block No.22, SDA Complex, Kasumti, Shimla-171009.

**... RESPONDENTS**

**PRESENT:** Sh. R.P. Singh, counsel for the applicant.  
Sh. Sanjay Goyal, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present O.A. has been filed by the applicant seeking issuance of a direction to respondents in general and Respondents No.3 to 5 in particular to consider and decide the recommendations (Annexure A-7 and A-8), with regard to fixation of his pay in the revised pay scale as per 6th CPC.
2. Learned counsel for the applicant argued that office of the respondent, where applicant is working, forwarded his case to respondents no.2 and 4 and issue is pending with Respondent no.4, but they are not giving any clarification, therefore, a prayer has been made to direct them to pass order on the recommendations, in a time bound manner.
3. Issue notice.
4. Sh. Sanjay Goyal, SCGSC, appears and accepts notice on behalf of the respondents. He has no objection to disposal of the O.A. in the above terms. He, however, prayed that at least two months time may be granted to them for the purpose.
5. Considering consensus arrived at between the parties, we dispose of this O.A. in limine with a direction to respondents No.4 and 5 to give their opinion on Annexures A-7 and A-8, within a period of two months positively from the date of receipt of copy of this order so that claim of the applicant can be considered for grant of pay fixation as per 6th CPC by his employer. No costs.

**(ARCHANA NIGAM)**  
**MEMBER (A)**

Date: 30.9.2019.  
Place: Chandigarh.  
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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**